

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI  
COURT-III

Item No.-102  
IB-861(ND)/2020

IN THE MATTER OF:

DHANLAXMI BANK LIMITED

....FINANCIAL CREDITOR

Vs.

REAL VIDEO IMPACT PRIVATE LIMITED

....CORPORATE DEBTOR

SECTION

U/s 7 IBC code 2016

Order delivered on 27.11.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/FC : Mr. Ashwini Kumar, Advocate

For the Respondent/CD :

For the Intervener :

ORDER

Counsel for the Financial Creditor is present and submitted that as per the previous Order, the service was effected on the Corporate Debtor through e-Mail and the Courier and an Affidavit of service has been filed on 25.11.2020 along with the proof of service. The service against the Corporate Debtor is held sufficient. The CD is proceeded **Ex-Parte**.

The Counsel for the Financial Creditor is directed to file the Notes on submissions containing two pages along with the case law, if any, within 10 working days. The matter is posted for making final submissions.

List on 22.12.2020.

- Sd -

(NARENDER KUMAR BHOLA)  
MEMBER (TECHNICAL)

- Sd -

(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)

Surjit